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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 173/9/NCLT/AHM/2017

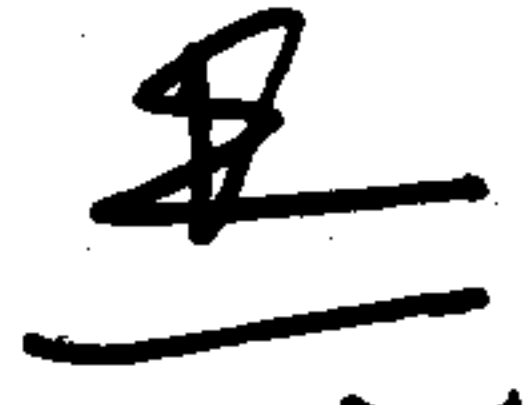

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Rudra Mercantile Trade
V/s.
Nugan Machineries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VAIBHAVI. K. PARIKH a.w. KAVANKUMAR MANIKAD	} Advocate	Respondent	
2.	ISHAN P. SHAH			
		Advocate	Petitioner	

ORDER

Learned Advocate Mr. Ishan Shah present for Operational Creditor/Petitioner.
Learned Advocate Ms. Vaibhavi Parikh with Learned Advocate Mr. Kavankumar
Mankad i/b Lexperts present for Respondent.

Objections filed.

At request of both sides counsels on the ground of settlement.

List the matter on 07.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 30th day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**